1	2	3
180.	Yemen	11,000
181.	Zambia	5,000
182.	Zimbabwe	500

## Framing of rules by Kendriya Bhandar

2200. PROF. ANIL KUMAR SAHANI: Will the PRIME MINISTER be pleased to state:

- (a) whether Kendriya Bhandar framed recruitment rules of AGMS on 18th June, 2003 with MBA qualification, giving relaxation to the existing incumbents;
- (b) whether Kendriya Bhandar relaxed the educational qualification in respect of such departmental candidate who were not entitled for relaxation;
  - (c) if so, the reasons therefor;
- (d) whether such offer was extended to other employees of Kendriya Bhandar who were equally/more competent;
  - (e) if so, the reasons for discriminating against them; and
- (f) whether there is any proposal to scrap the appointments of incumbents not fulfilling the educational qualifications and not entitled for relaxation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir. The recruitment rules for the post of Assistant General Manager were approved by the Board of Directors of Kendriya Bhandar on 18.6.2003 in which the qualification of MBA was stipulated for direct recruitment. It was also specified that relaxation may be made for the existing incumbents, if found fit.

- (b) and (c) The Board of Directors of Kendriya Bhandar relaxed the educational qualification in respect of a departmental candidate, who was holding officiating charge of the post of Assistant General Manager (AGM) for more than three years in addition to the charge of the post of Sr. System Analyst held by him. He was appointed as Assistant General Manager w.e.f. 14.6.2008 being a departmental candidate in relaxation of the qualification of MBA as required in the Recruitment Rules with the approval of Board of Directors *i.e.* the Competent Authority for appointment to the post of Assistant General Manager.
- (d) None of the other employees of Kendriya Bhandar applied for the post of Assistant General Manager.
  - (e) Does not arise.
- (f) There is no proposal to scrap the appointment of the incumbent as the educational qualification was relaxed by the Competent Authority as per recruitment rules.